

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.1251/2016
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)


Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE COMPANY: Brian Lau
V/s
S3 Electrical and Electronics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)

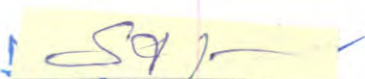
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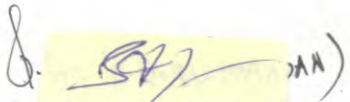
1.	Mr. SIDDHESH KOTWAL,	ADVOCATE	FOR PETITIONER	
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ORDER

Learned Counsel for the petitioner is directed to submit resolution about the approval of the Board of the Respondent Company of which the Petitioner is a part and as well a shareholder, for availing loan in foreign currency as well as in relation to the RBI approval for the same, if any.

Post the matter on 28.04.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
19.04.2017

Post the matter on 28.04.2017.